

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1170/2017

(Arising out of impugned final judgment and order dated 23-09-2016 in CRLA No. 1469/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MALTI TRIPATHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 2496/2017
FOR EXEMPTION FROM FILING O.T. ON IA 2497/2017)

WITH

SLP(Crl.)...CRLMP No. 2397/2017 (II)

Date : 19-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Rajat Bhardwaj, AOR

Mr. B.B. Sawhney, Adv.

Mr. Pawan Kumar Chaturvedi, Adv.

Mr. Aditya, Adv.

Ms. Isha Garg, Adv.

Mr. A.B. Singh, Adv.

Ms. Rajkumari Banju, AOR

For Respondent(s) Mr. Harish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(NEELAM GULATI)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER